

(c) how many have decided to wind up their business in the country;

(d) how many more are expected to honour the FERA guidelines before the dead-line date given; and

(e) Government's reaction to the attitude of the companies?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Upto 31st October 1977, the Reserve Bank of India have issued directives to 221 companies requiring them to dilute non-resident interest to 40 per cent and to 111 companies requiring them to dilute to 74 per cent.

(b) The directive of the Reserve Bank of India is statutory in nature and the companies have to comply with them, failing which they are liable to penal action.

(c) Exclusive of the companies referred to under (a) above, 52 companies are voluntarily winding up their business.

(d) and (e). Upto 31st October, 1977, 115 companies have diluted their non-resident interest. By and large, companies are taking steps to comply with their FERA obligations. Extension of time is being given in suitable cases where companies have taken effective steps to dilute their non-resident interest.

Steps to check Smuggling on Coast of India

3209. SHRI KUMARI ANANTHAN: Will the Minister of FINANCE be pleased to state:

(a) whether proposals are under the consideration of Government to keep a watch along the coast of India to tackle smuggling; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND REVENUE AND BANKING (SHRI SATISH AGARWAL): (a) and (b). As a

part of the drive against smuggling the preventive staff has been strengthened and redeployed in vulnerable areas on the Western Coast. The coastal preventive collectorates have been equipped with fast moving launches and other essential equipment. Wireless communication network has been provided on the Western Coast and part of Tamil Nadu coast up to Madras. Recently, Coast Guard Organisation has been set up which will also supplement the efforts of the Customs Department in anti-smuggling operations

पर्वतीय विकास निगम को केन्द्रीय सहायता

3210. श्री हुकम चन्द कछवाय : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) पर्वतीय विकास निगम को 1974-75, 1975-76 और 1976-77 के दौरान केन्द्रीय अनुदान तथा वित्तीय सहायता के रूप में कितनी राशि दी गई थी ;

(ख) निगम ने इन धनराशियों का मद-वार किस प्रकार से उपयोग किया ; और

(ग) इन बिधियों से किए गए विकास कार्यों का ब्यौरा क्या है ?

पर्यटन और नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक) : (क) केन्द्रीय पर्यटन विभाग ने 1973-74, 1975-76 तथा 1976-77 के दौरान पर्वतीय विकास निगम के लिए कोई निधियां विमोचित नहीं की हैं।

(ख) और (ग). प्रश्न नहीं उठते।

Enhancement of house rent allowance of Central Government employees at par with Public Sector Undertakings in Delhi

3211. SHRI VASANT SATHE : Will the Minister of FINANCE be pleased to state:

(a) whether some Public sector undertakings pay house rent to their